

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No. 479 of 2004

Monday, this the 31st day of January, 2005

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN  
HON'BLE MR. H.P. DAS, ADMINISTRATIVE MEMBER

1. G. Sreedharan Nair,  
Deputy Central Intelligence Officer,  
Subsidiary Intelligence Bureau,  
Thiruvananthapuram.
2. K.V. Thomas,  
Deputy Central Intelligence Officer,  
Subsidiary Intelligence Bureau,  
Bhopal, Madhya Pradesh. ....Applicants

[By Advocate Shri P.K. Suresh Kumar]

Versus

1. The Union of India,  
Rep. by its Secretary,  
Ministry of Home Affairs, New Delhi.
2. The Director,  
Intelligence Bureau, New Delhi.
3. The Departmental Promotion Committee for  
Selection to the post of Asst. Directors  
2002-03 and 2003-04, represented by its  
Convenor, Intelligence Bureau,  
Ministry of Home Affairs, New Delhi. ....Respondents

[By Advocate Shri T.P.M. Ibrahim Khan, SCGSC]

The application having been heard on 31-1-2005, the  
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

Applicants, two in number, who are Deputy Central  
Intelligence Officers, have filed this application for a  
direction commanding the respondents to grant them promotion to  
the posts of Assistant Director in the Intelligence Bureau  
forthwith by including their names in Annexure A1 notification  
as Sl.Nos. 32A and 65A respectively and for a direction to the  
3rd respondent to open the sealed cover kept in respect of the

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applicants and to convey the result thereof to the 1st and 2nd respondents for consequential action and for granting promotion to the applicants as Assistant Directors.

2. Although the respondents have filed a reply statement contesting the application, today a statement has been filed by the learned counsel of the respondents wherein it has been indicated that the charges against the applicant having been dropped, they having been recommended for promotion have been promoted as Assistant Directors and have taken charge. Respondents also have produced a copy of the letter dated 28-1-2005 addressed to Shri TPM Ibrahim Khan, SCGSC stating that the applicants have assumed charge as Assistant Directors in the Intelligence Bureau in their present places of posting.

3. Taking note of the fact that the grievance of the applicants has been redressed substantially and they have been granted relief that they have sought, learned counsel of the applicants states that the application may now be closed leaving it open to the applicants to seek appropriate relief from the respondents themselves in case any of their grievance further subsists. Leaving liberty to the applicants to make representation, if any of their grievance further subsists, to the concerned authority, we close this application as infructuous without any further order or direction. No order as to costs.

Monday, this the 31st day of January, 2005

H. P. DAS  
ADMINISTRATIVE MEMBER

A. V. HARIDASAN  
VICE CHAIRMAN

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